

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 215/2003
in
O.A. NO. 2592/2002

This the 29th day of July, 2003

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Suresh Chandra Saxena ... Applicant

-versus-

Ministry of Railways & Ors. ... Respondents

O R D E R (By Circulation)

Through this application, applicant has sought review of order dated 25.6.2003 in OA No.2592/2002. It is found that applicant was not present on 25.6.2003 as well as on the previous date of hearing, i.e., 24.6.2003. The matter was proceeded with in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. Due consideration was given to respective pleadings of parties, material on record and arguments advanced by the learned counsel of respondents. The OA was decided on merits. There is no justification for reviewing the Tribunal's orders in question.

2. The review application is dismissed in circulation.


(V. K. Majotra)

Member (A)

/as/